

**In the National Company Law Tribunal, Jaipur**

**IB 746/ND/2018**

**TA No. 90/2018**

**UNDER SECTION 9 of (IBC), 2016**

**In the matter of:**

**Rajdhani Trading Co. .... Applicant/Petitioners**

**VS.**

**Romesh Power Products Pvt. Ltd. ....Respondent**

**Order delivered on 28.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Niteshwar Singh, Adv.

Santosh Gupta, Adv.

For Respondent(s) : Harish Khandelwal.

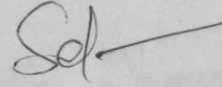
**ORDER**

Learned counsel for the petitioner is present and represents that in compliance with the directions dated 06.09.2018 an affidavit of compliance has been duly filed along with the tracking report vide Diary No. 249/2018 dated 07.09.2018. Pursuant to the notice to the Corporate Debtor of the proceedings one Mr. Harish Khandelwal appears and states that the Corporate Debtor seeks time to engage an advocate to represent in this matter. However, it is seen that Mr. Harish Khandelwal does not have any proper authorization from the Board nor any Power of Attorney being granted in this regard. In the circumstances, let the Corporate Debtor enter its appearance through its directors or in the alternative



appear through duly authorized advocate in its behalf with a proper Vakalatnama.

Post the matter for compliance on behalf of the Corporate Debtor on 12.10.2018.



**(R. Varadharajan)**  
**Member (Judicial)**